

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/TT/2015

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Hearing : 21.07.2015

Date of Order : 21.08.2015

In the matter of:

Approval of transmission tariff for Kurnool-Raichur 2nd 765 kV S/C line, Extension of Kurnool 765/400 kV Sub-station and Extension of Raichur 765/400 kV Sub-station (actual DOCO: 21.6.2014) under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region for tariff block 2014-19 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs

1. Karnataka Power Transmission Corporation Limited,
(KPTCL), Kaveri Bhavan,
Bangalore-560 009
2. Transmission Corporation of Andhra Pradesh Limited,
(APTRANSCO), Vidyut Soudha,
Hyderabad-500 082
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam, Pattom,
Thiruvananthapuram-695 004
4. Tamil Nadu Electricity Board-TNEB),
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002



5. Electricity Department,
Govt. of Goa, Vidyuti Bhawan,
Panaji, Goa-403 001
 6. Electricity Department,
Govt. of Pondicherry,
Pondicherry-605 001
 7. Eastern Power Distribution Company of Andhra Pradesh Limited,
(APEPDCL), APEPDCL, P & T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh
 8. Southern Power Distribution Company of Andhra Pradesh Limited,
(APSPDCL), Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
 9. Central Power Distribution Company of Andhra Pradesh Limited,
(APCPDCL), Corporate Office, Mint Compound,
Hyderabad-500 063, Andhra Pradesh
 10. Northern Power Distribution Company of Andhra Pradesh Limited,
(APNPDCL), Opposite NIT Petrol Pump,
Chaitanyapuri, Kazipet,
Warangal-506 004, Andhra Pradesh
 11. Bangalore Electricity Supply Co. Limited, (BESCOM),
Corporate Office, K.R. circle,
Bangalore-560 001, Karnataka
 12. Gulbarga Electricity Supply Co. Limited, (GESCOM),
Station Main Road, Gulbarga,
Karnataka
 13. Hubli Electricity Supply Co. Limited, (HESCOM),
Navanagar, PB Road, Hubli,
Karnataka
 14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-575 5001, Karnataka
 15. Chamundeswari Electricity Supply Corporation Limited,
(CESC), # 927, L J Avenue, Ground Floor,
New Kantharaj Urs Road, Saraswatipuram,
Mysore-570 009, Karnataka
-Respondents**



For petitioner : Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S Raju, PGCIL

For respondent : None

ORDER

This petition has been filed by Power Grid Corporation of India Limited (PGCIL) for approval of the annual transmission charges for Kurnool-Raichur 2nd 765 kV S/C line, Extension of Kurnool 765/400 kV Sub-station and Extension of Raichur 765/400 kV Sub-station (hereinafter referred to as “transmission asset”) under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region from the date of commercial operation to 31.3.2019 for tariff block 2014-19 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations’ 2014 (hereinafter referred to as the “2014 Tariff Regulations”).

2. The petitioner had earlier claimed annual transmission charges for the instant transmission asset along with two other assets, viz-1500 MVA, 765/400 kV ICT 2 and 240 MVAR Reactor along with associated bays at 765/400 kV Nellore PS (Asset A) and 1500 MVA, 765/400 kV ICT 3 and 240 MVAR Bus Reactor along with associated bays at 765/400 KV Nellore PS (Asset B) on the basis of anticipated date of commercial operation in Petition No. 37/TT/2014 for the tariff period 2009-14. The petitioner had also prayed for provisional tariff for the purpose of inclusion in the PoC charges as provided under Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations’ 2009 (hereinafter referred to as “the 2009 Tariff Regulations”). Later,



vide affidavit dated 27.5.2014 (in Petition No.37/TT/2014) the petitioner submitted that Asset A and Asset B were commissioned on 1.2.2014 and 1.3.2014 respectively and the instant asset was anticipated to be commissioned on 1.6.2014. Provisional tariff was allowed vide order dated 23.6.2014 in Petition No. 37/TT/2014 for Asset A and Asset B under Regulation 5(4) of the 2009 Tariff Regulations and for the instant asset, to be commissioned during 2014-19 period, AFC was allowed under Regulations 7(7) of the 2014 Tariff Regulations for inclusion in the PoC charges. However, the petitioner was directed to file a separate petition for the instant transmission asset under the 2014 Tariff Regulations. Accordingly, the petitioner has filed the instant petition.

3. The annual transmission charges allowed for the instant transmission asset vide order dated 23.6.2014 in Petition No. 37/TT/2014 are as under:-

Particulars	(₹ in lakh)				
	2014-15 (Pro-rata)	2015-16	2016-17	2017-18	2018-19
Kurnool-Raichur 2 nd 765 kV S/C line and extension of Kurnool 765/400 kV & Raichur 765/400 kV Sub-stations	2475.55	3046.97	3019.09	2949.87	2878.14

4. During the hearing in the instant petition on 21.7.2015, the representative of the petitioner prayed that the AFC allowed for the instant asset vide order dated 23.6.2014 in Petition No.37/TT/2014 may be allowed from the actual date of commercial operation i.e. 21.6.2014. We have taken into consideration submissions made by the petitioner. The annual transmission charges approved for the instant asset in the said order, given in para 3 above, shall be applicable from the actual date of commercial operation, i.e. 21.6.2014 till determination of final tariff.



5. The billing, collection and disbursement of the annual transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. The transmission charges allowed herein shall be subject to adjustment after determination of final tariff.

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

